

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No.589/2015
in
OA No.1737/2015**

this the 8th day of August, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

1. Praveen
Inspector Central Excise
Aged about 35 years
S/o Shri Jaidev Nehra
R/o H.No.115/29, Ram Nagar
Behind Old Police Post, Rohtak Road
Jind, Haryana.
2. Anil Kumar
Inspector Central Excise
Aged about 39 years
S/o Shri Dhoop Singh
R/o H.No.373, Urban Estates
Jind, Haryana.Petitioners

(By Advocate: Shri M.K.Bhardwaj)

Versus

1. Shri Shashi Kant Das
Secretary (Revenue)
Ministry of Finance, North Block
New Delhi.
2. Shri Kaushal Srivastava
Chairman
Central Board of Excise and Customs (CBEC)
Department of Revenue
Ministry of Finance
Govt. of India, 9th Floor
HUDCO Vishala Building
Bhikaji Cama Place
New Delhi – 110 066.Respondents

(By Advocate:Shri Gyanender Singh)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard both sides.

2. The present Contempt Petition is filed complaining non-implementation of the orders of this Tribunal dated 08.05.2015 in OA No.1737/2015 where under this Tribunal disposed of the OA as follows :-

"5. In view of the aforesaid submission of the learned counsel for the applicant, we dispose of this OA at the admission stage itself, without going into the merits of the case, with a direction to the respondents to consider the case of the applicants in the light of the aforesaid orders of this Tribunal. In case they are covered by the aforesaid orders, they shall also be given the same benefits as already granted to the similarly placed persons, within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs."

3. The learned counsel for the respondents vide their compliance affidavit submitted that they have fully complied with the orders of this Tribunal by passing a speaking order dated 30.10.2015 and, accordingly, prays for dismissal of the CP.

4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, nothing survives in the Contempt Petition. Accordingly, the same is closed and notices are discharged. However, the applicants are at liberty to question the order now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

